

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 221 OF 2018 &
IA NO. 1087 OF 2018

Dated: 12th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Limited

... **Appellant(s)**

Vs.

M/s Tarini Infrastructure Limited & Ors.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal
Ms. Anushree Bardhan

Counsel for the Respondent (s) : Mr. Hemant Singh
Mr. Tushar Srivastava for R-1

ORDER

Learned counsel, Mr. Hemant Singh, accepts notice on behalf of the first Respondent. Further, he prays for four weeks time to file his reply to the main appeal as well as on IA filed by the Appellant for stay.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

Learned counsel appearing for the first Respondent is permitted to file his reply to the main appeal as well as on IA filed by the Appellant for stay by 10.10.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 12.11.2018, after duly serving copy on the other side.

List the matter on 15.11.2018, as agreed by the learned counsel appearing for the both the parties.

(S.D. Dubey)
Technical Member

vt/pk

(Justice N.K. Patil)
Judicial Member